

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
01-07-2024 AT 10:30 AM**

**CP No. 23/241/HDB/2024**

**AND**

**IA (CA) 180, 184, 191, 192/2024 in CP No. 23/241/HDB/2024**

u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

M/s. Cyklop Asia Pvt Ltd

**...Petitioner**

**AND**

M/s. Grip Strapping Technologies Pvt Ltd & 12 Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP No. 23/241/HDB/2024**

Learned Counsel Mr Atul Sharma, for Company Petitioner present through Video Conference.

Learned Counsel Ms Niharika Agarwal, for Company Petitioner present physically.

Learned Counsel for Respondent Nos 2 to 13 present physically.

It is stated that counter of Respondent no 2 has been filed and a memo adopting the same by the respondent Nos 3 to 13 has been filed.

At request of the learned counsel for the petitioner, three weeks' time granted for filing rejoinder.

Matter adjourned to 25.07.2024.

**IA (CA) 180/2024**

Counter not filed. At request two weeks' time granted as a last chance.

Matter adjourned to 25.07.2024.

**IA (CA) 184/2024**

It is stated that counter of Respondent no 2 has been filed and a memo adopting the same by the respondent Nos 3 to 13 has been filed.

At request of the learned counsel for the petitioner, three weeks' time granted for filing rejoinder.

Matte adjourned to 25.07.2024.

**IA (CA) 191/2024**

It is stated that counter of Respondent no 2 has been filed and a memo adopting the same by the respondent Nos 3 to 13 has been filed.

At request of the learned counsel for the petitioner, three weeks' time granted for filing rejoinder.

Matte adjourned to 25.07.2024.

**IA (CA) 192/2024**

It is stated that counter of Respondent no 2 has been filed and a memo adopting the same by the respondent Nos 3 to 13 has been filed.

At request of the learned counsel for the petitioner, three weeks' time granted for filing rejoinder.

Matte adjourned to 25.07.2024.

Sd/-

**MEMBER (T)**

Sd/-

**MEMBER (J)**